

SECTION - XV
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 27113 OF 2014
WITH PRAYER FOR INTERIM RELIEF

STATE OF M.P.

... PETITIONER

Versus

MOHAN LAL

.... RESPONDENT

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 03.07.2015, when the Hon'ble Court was pleased to pass the following Order:-

“The learned counsel appearing for the respondent has submitted that the respondent would be happy to receive a sum of Rs.5 lakhs in lump sum and would not insist for reinstatement or backwages and he will give such a proposal/representation to the petitioner within one week from today.

We hope that the petitioner will decide such representation objectively, if made within a week from today.

List the matter on 28th August, 2015, so as to enable the petitioner to consider the representation. On the next date of hearing the petitioner shall state the decision taken on the representation.”

It is submitted that neither counter nor rejoinder affidavit have been filed by the respective counsels so far.

It is further submitted that counsel for the petitioner has on 04.08.2015 filed affidavit. Copy of the same has already been included in the paper books.

It is lastly submitted that in pursuant to Hon'ble Court Order dated 20.02.2015 the amount deposited by the petitioner has been transferred on 21.08.2015 vide UTR/Transaction No. UCBAH15233677088 to sole respondent namely Mohan Lal, bank account No. 48780100001601, Bank of Baroda, Agar, District Shajapur, Madhya Pradesh.

Service is complete.

The matter above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 26th day of August, 2015.

ASSISTANT REGISTRAR

Copy to:-

1. Mr. Mishra Saurabh, Adv.
A-89, LGF, Defence Colony,
New Delhi-110024
2. Mr. Dushyant Prarashar, Adv.
422-A, Lawyers Chambers, S.C.I.

ASSISTANT REGISTRAR

3/s/ off report.